

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 112
IB-587/(ND)/2020

IN THE MATTER OF:

Fedex Express Transportation and Supply Chain Services (India) Pvt. Ltd.

....Applicant

Vs.

Shopper Supply Overseas Pvt.Ltd.

....Respondent

Order under Section 9 of IBC.

Order delivered on 09.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:

For the Director

: Ms.Dipti Rani

For the Respondent

:

ORDER

None for the applicant.Ms.Dipti, Director of the Corporate Debtor states that after receiving the application they have made major part of the payment of the claim and seeks more time to make further payment. On 22, January 2021, she had undertaken to file reply within ten days. Admittedly, till date no reply is filed. She further states that since they are settling the matter, reply is not filed. She requests for longer date to enable her to settle the matter

List on 07.05.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)